No. J-11017/3/2025-Judicial Government of India Ministry of Law & Justice Department of Legal Affairs (Judicial Section)

Shastri Bhawan, New Delhi, Dated 21th January, 2025

ORDER

The President is pleased to **assign** the responsibility of the litigation In-charge for Central Govt. litigation before the High Court of Gujarat i.e. taking notices on behalf of Union of India, allocation of cases amongst Panel Counsel, etc. to **Shri Pradip D. Bhate**, Central Government Counsel (Mob: 9825165521, Email: advocatebhate@gmail.com) for High Court of Gujarat, till further orders.

2. Hindi version of this order will follow.

(M. C Prusty) Senior Government Advocate

Copy (through email) to: -

- 1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
- 2. PSO to Law Secretary/All Additional Secretaries in the main secretariat of Department of Legal Affairs.
- 3. All Ministries / Department of Government of India.
- 4. Shri Devang Girish Vyas, ASGI, High Court of Gujarat.
- 5. The Registrar, High Court Gujarat at Ahmedabad.
- 6. Shri Pradip D. Bhate, CGC and Litigation In-charge to adhere to various instructions of this Department and to send monthly report on allocation of cases to this Section in terms of O.M. No. J-16/20/2024-Judical dated 16.10.2024.
- 7. LIMBS Section for information and necessary action.
- 8. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
- 9. Hindi Section, Department of Legal Affairs, for translation of this order.
- 10. Office/spare copies.

(Kumar Gaurva)

Section Officer (Judicial) Tel. 011-23384945

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